

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 6**  
**(IB)-450(PB)/2018**

**IN THE MATTER OF:**

M/s. Nupur Finvest Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
M/s. IVR Prime IT SEZ Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 24.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL AND VC MODE)**

**PRESENT:**

For the Applicant : Adv. Varun Agarwal with Mr. Yashvanth Shukla  
For the NOIDA : Adv. Abdhesh Chaudhary, Adv. Geetanjali Setia,  
Adv. Nishi Kant Singh, Adv. Manisha Suri, Adv.  
Meena Yadav  
For the RP : Adv. Aditya Gauri, Adv. Amar Vivek, Adv. Damini  
Sreshtha  
For the ICICI Bank : Adv. Abhirup Dasgupta, Adv. Ishaan Duggal, Adv.  
Mukta Halbe  
For the SRA : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Vaibhav  
Mendiratta, Mr. Sahil Chopra, Advs.

**ORDER**

**IA-2878/2022, CA-1257/2020, IA-2561/2021, IA-4032/2021,  
IA-827/2023**

This matter was heard by the Regular Principal Bench at length.

Since the Member Technical is on leave till 31.05.2023.

The matter will be taken up for hearing before the Regular Bench **on 10.07.2023.**

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**